PRIVATE MEMBERS' BILLS

The Waqf Repeal Bill, 2022

MR. CHAIRMAN: Shri Harnath Singh Yadav to move for leave to introduce the Bill.

श्री हरनाथ सिंह यादव (उत्तर प्रदेश) : महोदय, मैं प्रस्ताव करता हूँ कि वक्फ अधिनियम, 1995 का निरसन करने के लिए विधेयक को पुर:स्थापित करने की अनुमति ...(**व्यवधान**)... माननीय सभापति जी, मैं आपका हृदय से अभिनंदन करता हूँ कि आपने मुझे वक्फ बोर्ड एक्ट, 1995 को निरस्त करने हेतु निजी सदस्य विधेयक पुन: स्थापित करने की अनुमति माँगने का अवसर प्रदान किया। ...(**व्यवधान**)...

महोदय, वक्फ बोर्ड अधिनियम, 1995 समाज में द्वेष और नफरत पैदा करता है। अपनी अकूत ताकत का दुरुपयोग करता है।

MR. CHAIRMAN: You have to give notice. ...*(Interruptions)*.. I will look into it. ...*(Interruptions)*..

श्री हरनाथ सिंह यादव : समाज में एकता और सद्भाव को विभाजित करता है। ...(**व्यवधान**)... अपने अकूत अधिकारों की ताकत के आधार पर सरकारी और निजी संपत्तियों तथा मठ-मंदिरों पर मनमाने तरीके से कब्जा करता है। ...(**व्यवधान**)...

MR. CHAIRMAN: You can oppose after he moves. ...*(Interruptions)*.. What will you oppose?

श्री हरनाथ सिंह यादव: यह विधेयक वक्फ बोर्ड के असंवैधानिक कृत्यों के खिलाफ पीड़ित पक्षों को अदालत जाने से रोकता है। ...(**व्यवधान**)...

MR. CHAIRMAN: I will look into it. ...(Interruptions).. You will oppose after he moves. ...*(Interruptions)*.. Have you moved to introduce the Bill? ...*(Interruptions)*..

श्री हरनाथ सिंह यादव: मान्यवर, मुझे दोबारा बोलना पड़ेगा।

श्री सभापति: बोल लीजिए।

श्री हरनाथ सिंह यादव: माननीय सभापति जी, मैं आपका हृदय से अभिनंदन करता हूँ कि आपने मुझे वक्फ बोर्ड एक्ट, 1995 को निरस्त करने हेतु निजी सदस्य विधेयक पुर:स्थापित करने की अनुमति माँगने का अवसर प्रदान किया। ...(**व्यवधान**)...

महोदय, वक्फ बोर्ड अधिनियम, 1995 समाज में द्वेष और नफरत पैदा करता है। अपनी अकूत ताकत का दुरुपयोग करता है। समाज में एकता और सद्भाव को विभाजित करता है। ...(**व्यवधान**)... अपने अकूत अधिकारों की ताकत के आधार पर सरकारी और निजी संपत्तियों तथा मठ-मंदिरों पर मनमाने तरीके से कब्जा करता है। ...(**व्यवधान**)... यह विधेयक वक्फ बोर्ड के असंवैधानिक कृत्यों के खिलाफ पीड़ित पक्षों को अदालत जाने से रोकता है। न्यायपालिका और संविधान की सर्वोच्चता को खंडित करता है।...(**व्यवधान**)... अतः मैं आपकी अनुमति से देश हित में वक्फ बोर्ड अधिनियम, 1995 को निरस्त करने के लिए विधेयक को पुरःस्थापित करने की अनुमति देने की माँग करता हूँ। ...(**व्यवधान**)...

MR. CHAIRMAN: You have to first move the Bill.

श्री हरनाथ सिंह यादव: महोदय, मैं प्रस्ताव करता हूँ कि वक्फ अधिनियम, 1995 का निरसन करने के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was proposed.

SHRI JAIRAM RAMESH (Karnataka): Division. ...*(Interruptions)*..

MR. CHAIRMAN: One minute. ...*(Interruptions)*.. Hon. Members, I am fully updated with the rules. The hon. Member has moved it. I have two notices before me. I will give opportunity to those persons and then the question will come. This is the only procedure we can follow.

SHRI JAIRAM RAMESH: We want division, Sir.

MR. CHAIRMAN: It will happen after the two hon. Members have had their say. ...*(Interruptions)*.. The hon. Member has sought leave to introduce the Bill. Now there are two notices by hon. Members given to me, Shri Abdul Wahab and Shri Elamaram Kareem. They are opposing the introduction of the Waqf Repeal Bill, 2022. ...*(Interruptions)*.. Voting issue will come after both have spoken. ...*(Interruptions)*.. I don't have notice. ...*(Interruptions)*.. You are right, but we cannot do it that so and so is also there. Let us follow the procedure. ...*(Interruptions)*.. Shri Abdul Wahab who seeks to oppose the Bill, he is not present. Shri Elamaram Kareem seeks to oppose the Bill.

SHRI JAIRAM RAMESH: They have no numbers.

SHRI ELAMARAM KAREEM (Kerala): Yes. Mr. Chairman, Sir, I oppose the Bill. ...*(Interruptions)*...

MR. CHAIRMAN: Nothing will go on record. So, you seek division only when there are no numbers!

SHRI JAIRAM RAMESH: *

SHRIMATI JEBI MATHER HISHAM (Kerala) :*

MR. CHAIRMAN: You may want immediate division, immediate power, immediate passing and immediate decline. That can happen only and only according to procedure. ...*(Interruptions)*...You have one of the distinguished senior advocates who is always thorough with facts and law. I have to go according to the mandate of law. Otherwise, our hon. senior advocates may not choose to make reflections here, but they will do it by way of an article!

SHRI SANDOSH KUMAR P: *

MR. CHAIRMAN: I will check up. But, there are only two notices within time.

SHRI ELAMARAM KAREEM: Sir, along with me, the members of CPI (M) and other Members — Dr. John Brittas, Dr. Sivadasan and Shri Rahim — are all signatories to the notice. Sir, even at the introduction stage, the Bill should not be admitted. It is because there is a very serious concern among the Muslim religion. That is their fundamental right and faith to keep Wakf assets. To govern Wakf assets, a law was enacted by the Parliament. That protection is given to the Wakf assets. So many worship places, orphanages and other institutions are running under the Wakf. There is nothing related to other communities or sections of the people. So, if we touch such a sensitive issue, it will create communal division among the people. So, it should not be admitted and it should be rejected. That is my contention.

MR. CHAIRMAN: Now, Dr. John Brittas.

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* Not recorded.

DR. JOHN BRITTAS (Kerala): Sir, I am a signatory to the notice.

MR. CHAIRMAN: Jairam Rameshji, this is not a fish market. ...*(Interruptions)*... This is an important theatre. If you wish to say something to another Member, put it in his ears. It cannot be so 'across.' The House will have to be in order; you are creating disorder. You will force me to adjourn the House. ...*(Interruptions)*... I think, the message is loud and clear. ...*(Interruptions)*... I have given the floor to Dr. John Brittas.

DR. JOHN BRITTAS: Thank you very much, Mr. Chairman, Sir. I stand to oppose the introduction of the Bill moved here and the only intent and objective of the Bill is to create polarization, animosity amongst different sections of the population. This will have a far-reaching impact in the society and a Member from the ruling party should not indulge in such a Bill which tends to create polarization and disharmony which is, obviously, against the tenets of the Constitution. Thank you. ...*(Interruptions)*...

MR. CHAIRMAN: I should ask Mr. Jairam Ramesh to occupy this Chair. I think, he can better control it. Either allow me to do it... ...*(Interruptions)*... You are trampling the rights of other Members. The hon. Member is too keen to speak. We have Shrimati Jebi Mather to speak.

SHRI SANDOSH KUMAR P (Kerala): Sir, I rise to oppose the introduction of this Bill. As it is already stated by my fellow Members from Kerala, it is mainly intended to create division within the society. This Member has nothing to do with Wakf property. There is an established system. There is an established Board and related laws to take care of Wakf properties. This is purposefully proposed to be introduced just to create division within the society. They are making use of each and every chance to create division among the people whether of North India or South India or among Hindus and Muslims. This divisionary political tactics is going on. So, I take this opportunity to oppose introduction of this venomous Bill. Thank you.

SHRI P. WILSON (Tamil Nadu): Sir, I oppose the introduction of this Private Member Bill because it is against the basic structure of the Constitution. ...*(Interruptions)*...

MR. CHAIRMAN: Normally, only the Members who have given notice can oppose it. But, I am making a departure forced by what Mr. Jairam Ramesh has said that I must give opportunity to one of his party colleagues to oppose it. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: You had said that you will call only two names. ...*(Interruptions)*...

MR. CHAIRMAN: No; no, you had made a request for Shrimati Jebi Mather. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: But, you had said that you will call only two names. ...*(Interruptions)*... Two names are over. ...*(Interruptions)*... You please have division now. ...*(Interruptions)*...

SHRI P. WILSON: It is a violation of the basic structure of the Constitution. To that extent, I would say that this Bill should not allowed to be moved. Thank you, Sir.

SHRIMATI JEBI MATHER HISHAM: Sir, I stand to vehemently oppose the introduction of this Bill because this is totally against the ethos and the idea of India what we have followed all throughout, right from pre-Independence and post-Independence days. Every religion has a right to follow its own system. This Government always speaks volumes and volumes about minimum intervention and maximum governance. But, why is it that this Government always wants to interfere in such matters? The Wakf Act is something which has always been there. Let the communal disharmony not be allowed to be created in this country. That is why we are saying that the religion be left alone. We just celebrated Dr. Ambedkar *'s* birth anniversary. We should definitely follow the social ethos, the religious balance, which this country has always followed. I vehemently oppose this Bill. I seriously consider that this should not be allowed to be introduced in the House. And, I am deeply obliged for the opportunity.

SHRI JAIRAM RAMESH: Division, Sir. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: Thank you very much, Mr. Chairman, Sir. I, on behalf of my party DMK, strongly object the introduction of this Bill by hon. Member, Shri Harnath Singh Yadav, to repeal the Wakf Act, 1995.

Sir, when the partition happened in 1947, Muhammad Ali Jinnah had appealed to all the Muslims to come to Pakistan. But, the Muslims of this country said that they

were Muslims, but India was their country. The Constitution has given so much protection to the minorities. One of those protections is the Wakf Act. Repealing such things will result in very big repercussions in this country. It will create a sort of insecurity in the minds of the Muslim community in the country. In the interest of country's unity and integrity, and in view of what we have maintained all these years in the name of secularism, this Bill should not be allowed to be introduced. I request Shri Harnath Singh Yadav himself to please withdraw this Bill or you please put it to division.

DR. V. SIVADASAN (Kerala): Mr. Chairman, Sir, my request is that this great House must promote communal harmony and foster love and affection amongst the people. But, this Wakf Repeal Bill is trying to spread communal venom amongst the people. So, the Bill should not be allowed to be introduced. I request the hon. Member to withdraw his Bill.

श्री नीरज शेखर (उत्तर प्रदेश): सर, हमारे साथी भी बोलेंगे।

श्री सभापति : कोई हाथ तो raise करे।

श्री नीरज शेखर: सर, हम लोग भी तो हाउस में हैं।

SHRI JAWHAR SIRCAR (West Bengal): Mr. Chairman, Sir, I thank you for your kindness in allowing me to speak a few words. I would only submit to the hon. Member and to you, Sir, not to allow the introduction of this Bill because it seeks to promote communalism. This is not correct. I would like to make one appeal to my friends in the Treasury Benches that the Muslims of this country are not living at the grace and mercy of the majority community. They are as much Indians as anyone else. Please do not try to take their rights to try to hackle them at every occasion. Sir, I submit to you and also to the hon. Member to withdraw the Bill that seeks to introduce divisionism and hatred. This is a fundamental right that the community has enjoyed. Please do not allow a mischievous legislation to even think of withdrawing the natural rights of the Muslims of India.

MR. CHAIRMAN: Shri Rakesh Sinha. Are you opposing the Bill, Shri Rakesh Sinha? Only those who seek to oppose the Bill….

SHRI JAIRAM RAMESH: Sir, is he objecting to the Bill?

MR. CHAIRMAN: That is what I said. Mr. Jairam Ramesh, I am asking the same thing. You don't allow me to follow the rules. ...*(Interruptions)*...

श्री राकेश सिन्हा (नामनिर्देशित): सभापति महोदय, मुझे ...(**व्यवधान**)...

MR. CHAIRMAN: Neeraj ji, you can speak only from your seat.

श्री राकेश सिन्हा: सभापति महोदय, मुझे ...(**व्यवधान**)...

MR. CHAIRMAN: If you have to say something, say from your seat. Mr. Rakesh Sinha, are you opposing the introduction? Then, no.

श्री राकेश सिन्हा : सर, केवल दो शब्द...(**व्यवधान**)...

MR. CHAIRMAN: I have been indulgent because on this issue, the hon. Members wanted to oppose it. Those who oppose or seek to oppose, I will give floor to them.

श्री राकेश सिन्हा : सर, मैं न support कर रहा हूं और न ही oppose कर रहा हूं।

MR. CHAIRMAN: Then, take your seat. ..*(Interruptions)*.. No, no. Nothing will go on record. I can give floor only to those who seek to oppose the introduction. Why am I doing this? I am doing this because I have sensed the sentiments of the House. There is an appeal also from some Members that the hon. Member should take a particular course of action, and, therefore, I will allow floor only to those who seek to oppose the introduction of the Bill.

श्री राकेश सिन्हा : सर, मैं...(**व्यवधान**)...

MR. CHAIRMAN: You go ahead.

श्री जावेद अली खान (उत्तर प्रदेश): सभापति जी, मैं इस बिल को पुरः स्थापित करने का विरोध करता हूं। मुझे लगता है कि *

MR. CHAIRMAN: This will be deleted. It is a personal allegation. You may oppose the Bill.

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*Expunged as ordered by the Chair.

श्री जावेद अली खान : अभी तक जितने साथियों ने इस बिल को अपोज़ किया है, मैं इस बिल का पहला stakeholder हूं, इसलिए मेरी बात सुनी जाए कि वक्फ की संपत्ति सिर्फ मुसलमानों के द्वारा वक्फ की गई संपत्ति होती है। मुसलमानों ने भारत सरकार के वक्फ के संबंध में जो कायदे-कानून हैं, उनको फॉलो करने का decision लिया है। किसी दूसरे व्यक्ति के द्वारा दी गई संपत्ति न वक्फ हो सकती है, न उसके ऊपर मुसलमानों का कोई अधिकार हो सकता है। इसलिए मैं आपसे निवेदन कर रहा हूं कि exclusively यह एक religious community का internal मामला है और इसे regulate करने के लिए संबंधित कानून हमारे देश की संसद ने बना रखा है। इसमें हस्तक्षेप करना गैर जरूरी है, इसलिए मैं इस बिल का, जो वे प्रस्तावित करना चाहते हैं, उसका पुरजोर विरोध करता हूं।

†**جناب جاوید علی خان** (اترپردیش)**:** ابھی تک جتنے ساتھیوں نے اس بل کو اپوز کیا ہے، میں اس بل کا پہلا stakeholder ہوں، اس لیے میری بات سنی جائے کہ وقف کی سمپتّی صرف مسلمانوں کے ذریعہ وقف کی گئی سمپتّی ہوتی ہے۔ مسلمانوں نے بھارت سرکار کے وقف کے سمبندھ میں جو قاعدے قانون ہیں، ان کو فالو کرنے کا decision لیا ہے۔ کسی دوسرے شخص کے ذریعے دی گئی سمپتّی نہ وقف ہوسکتی ہے، نہ اس کے اوپر مسلمانوں کا کوئی حق ہوسکتا ہے۔ اس لیے میں آپ سے نِویدن کررہا ہوں کہ exclusive یہ ایک religious community کا داخلی معاملہ ہے اور اسےregulate کرنے کے لیے سمبندھت قانون ہمارے دیش کی سنسد نے بنا رکھا ہے اس میں مداخلت کرنا غیرضروری ہے، اس لیے میں اس بل کا جو وہ پرستاوِت کرنا چاہتے ہیں اس کا پرزور ورودھ کرتا ہوں۔

श्री सभापति : श्री सैयद नासिर हुसैन ।

श्री सैयद नासिर हुसैन (कर्नाटक): महोदय, मैं इस बिल के introduction को oppose करने के लिए खड़ा हुआ हूं। पूरे देश में Waqf Act है और Waqf Act clearly discuss किया गया है, पार्लियामेंट में debate किया गया है और पार्लियामेंट ने उस Waqf Act को time to time amend भी किया है। जब-जब जरूरत पड़ती है, तो गवर्नमेंट proper amendments लाती है और उस Waqf Act को अमेंड भी किया गया है। यह personal matter है और पूरे States में Waqf clearly defined है। इसकी bodies हैं, committees हैं, उनमें इलेक्शन्स होते हैं, यह सब ठीक है। ये सिर्फ Communalise करने के लिए, polarize करने के लिए, unnecessary debate करने के लिए mischievous proposal यहां पर लेकर आए हैं। मुझे लगता है कि इसको बिल्कुल भी allow नहीं करना चाहिए। मैं चाहता हूं कि यदि हो सके, तो इस पर division भी करवा दें।

डा. फौजिया खान (महाराष्ट्र)**:** महोदय, वक्फ रिपील बिल, 2022 जो लाया गया है, उसका मैं विरोध करती हूं। यह बिल unconstitutional है, क्योंकि हमारे देश में हर religion को freedom दी गई है। उनकी religious भावनाओं की प्रोटेक्शन दिया गया है। अन्य समाजों के लिए इस तरह के बिल हैं, धार्मिक संस्थान वाले बिल्स हैं, तो जिस तरह हर धर्म को अपना प्रोटेक्शन करने का अधिकार संविधान ने दिया हुआ है, वैसे ही मुस्लिम समाज को भी यह अधिकार है। मैं आपसे

†Transliteration in Urdu script.

विनती करती हूं कि इस बिल को इस सभागृह में मत आने दीजिए और मैं डिवीज़न के लिए मांग करती हूं।

†**ڈاکٹر فوزیہ خان (مہاراشٹر):** مہودے، وقف ریپیل بل، 2022 جو لایا گیا ہے، میں اس کی مخالفت کرتی ہوں۔ یہ بل unconstitutional ہے، کیوں کہ ہمارے دیش میں ہر مذہب کو freedom دی گئی ہے۔

ان کی religious بھاؤناؤں کو پروٹیکشن دیا گیا ہے۔ دوسرے سماجوں کے لیے اس طرح کے بل ہیں، دھارمِک سنستھان والے بل ہیں، تو جس طرح ہر دھرم کو اپنا پروٹیکشن کرنے کا اختیار آئین نے دیا ہوا ہے، ویسے ہی مسلم سماج کو بھی یہ اختیار ہے۔ میں آپ سے وِنتی کرتی ہوں کہ اس بل کو اس سبھاگرہ میں نہیں آنے دیجیئے اور میں ڈیوزن کے لیے مانگ کرتی ہوں۔

श्रीमती महुआ माजी (झारखंड): सर, मैं वक्फ रिपील बिल, 2022 का विरोध करती हूं, क्योंकि यह हमारे मुसलमान भाइयों का इंटरनल मामला है और उस पर उनका अधिकार है। उसको लेकर समाज में उनके यहां इलेक्शन्स होते हैं। मैं रांची, झारखंड में भी देखती हूं कि लगातार इसको लेकर लोग सक्रिय रहते हैं। सर, यह उनके सेंटिमेंट्स से जुड़ा हुआ मामला है। इसमें हस्तक्षेप न किया जाए, ताकि उनके मन में इस देश में रहने के बाद भी जो असुरक्षा की भावना बढ़ती जा रही है, वह और बढ़ जाएगी। इससे आपस में लड़ाई-झगड़े होंगे और सांप्रदायिक एकता में भी वैमनस्य की भावना उभरेगी।

प्रो. मनोज कुमार झा (बिहार): सर, आपका धन्यवाद, आपने मुझे अपनी बात रखने का मौका दिया। मैंने शुरू में सोचा था कि बाकी सदस्य बोल देंगे, उसके बाद डिवीज़न पर आप निर्णय लेंगे।

श्री सभापति: निर्णय हाउस लेगा।

प्रो. मनोज कुमार झा: सर, मैंने कहा कि अगर शुरू में कुछ लोग बोल देंगे, तो मैं अपनी बात...

MR. CHAIRAN: Let me tell you. On this particular day, Jairamji has forgotten the rules. After you speak out, there is a procedure I will follow.

प्रो. मनोज कुमार झा : जी, सर।

MR. CHAIRMAN: There will be an occasion for him or every other Member to demand division or not to demand it.

PROF. MANOJ KUMAR JHA: Thank you, Sir.

MR. CHAIRMAN: Go ahead.

†Transliteration in Urdu script.

प्रो. मनोज कुमार झा : सर, मैं आपके माध्यम से बताना चाहता हूं कि इस सदन में यह मेरा छठा वर्ष है और हरनाथ जी का मैं बहुत आदर करता हूं। इसलिए भी कि उनको सपने अलग-अलग तरह के आते हैं, लेकिन इस संसद में ...(**व्यवधान**)... धर्मेंद्र जी मुझे देख रहे हैं, मैं उनको बताऊंगा कि कौन-कौन से सपने हैं।

माननीय सभापति महोदय, संसद का एक और दायित्व है कि संसद के भवन से कोई ऐसा विचार, कोई ऐसा आचार, कोई ऐसा संवाद नहीं होना चाहिए। जो ऑलरेडी बंटा हुआ समाज है, उसको कितना और बांटेंगे। अगर बंटवारा हो जाएगा, तो घर-घर, गांव-गांव, गली-गली, इतने बंटवारे यह हिंदुस्तान बर्दाश्त नहीं कर पाएगा।

MR. CHAIRMAN: Okay, you have made your point. ...(*Interruptions*)...

The question is,

"That leave be granted to introduce the Bill to repeal the Wakf Act, 1995."

The question was put and the motion was adopted.

...(Interruptions)...

SOME HON. MEMBERS: Division.

The House divided.

SHRI JAIRAM RAMESH: The 'Noes' have it, the 'Noes' have it. ...*(Interruptions)*...

AN HON. MEMBER: Sir, he is making your work also lighter.

MR. CHAIRMAN: The point is that I will have to look into the lexicon what is meant by incorrigibility; and 'incorrigibility' when a man is in sound company of very intelligent people all around! ...(*Interruptions*)... I think 'Ayes' have it, the 'Ayes' have it.

SOME HON. MEMBERS: Division.

MR. CHAIRMAN: Yes, Division. Let the lobbies be cleared. ...*(Interruptions)*...

श्री जयराम रमेश: सर, जिनको वॉक आउट करना है, वे वॉक आउट कर लें। ...(**व्यवधान**)...

MR. CHAIRMAN: I should seriously think to take sense of the House whether rules permit him to occupy my Chair immediately. ...*(Interruptions)*... Sir, intelligence is a double-edged weapon.

Hon. Members, the result of the Division on the motion for introduction of the Bill. Subject to correction:

Ayes: 53

Noes: 32

Abstention: 0

Ayes-51

Agrawal, Dr. Anil
Ali, Shri Gulam
Bajpai, Dr. Ashok
Bajpayee, Dr. Laxmikant
Balmik, Shrimati Sumitra
Bansal, Shri Naresh
Bara, Shrimati Ramilaben Becharbhai
Bonde, Dr. Anil Sukhdeorao
Brij Lal, Shri
Deb, Shri Biplab Kumar
Desai, Shri Babubhai Jesangbhai
Dwivedi, Shrimati Seema
Geeta alias Chandraprabha, Shrimati
Goswami, Ms. Indu Bala
Goyal, Shri Piyush
Jangra, Shri Ram Chander
Jhala, Shri Keshridevsinh Digvijaysinh
Kalita, Shri Bhubaneswar
Kardam, Shrimati Kanta
Konyak, Shrimati S. Phangnon
Kumar, Dr. Sikander
Kumar, Shri Mithlesh
Margherita, Shri Pabitra
Mokariya, Shri Rambhai Harjibhai
Muraleedharan, Shri V.
Murugan, Dr. L.
Panwar, Shri Krishan Lal
Patidar, Ms. Kavita
Pradhan, Shri Dharmendra

Prakash, Shri Deepak
Prasad, Shri V. Vijayendra
Rajbhar, Shri Sakaldeep
Rane, Shri Narayan
Ray, Shri Nagendra
Rupala, Shri Parshottam
Saini, Dr. Kalpana
Sharma, Dr. Dinesh
Shekhar, Shri Neeraj
Singh, Shri Ajay Pratap
Singh, Shrimati Darshana
Sinha, Shri Rakesh
Siroya, Shri Lahar Singh
Solanki, Dr. Sumer Singh
Soni, Shri Kailash
Tanawde, Shri Sadanand Shet
Tasa, Shri Kamakhya Prasad
Tiwari, Shri Ghanshyam
Trivedi, Dr. Sudhanshu
Vats (Retd.), Lt.Gen. (Dr.) D. P.
Yadav, Shri Harnath Singh
Yadav, Shrimati Sangeeta

Noes-34

Brittas, Dr. John
Chavan, Shrimati Vandana
Girirajan, Shri R.
Gokhale, Shri Saket
Hanumanthaiah, Dr. L.
Hegde, Shri Aneel Prasad
Hussain, Shri Syed Nasir
Islam, Shri Samirul
Jha, Prof. Manoj Kumar
Kareem, Shri Elamaram
Ketkar, Shri Kumar
Khan, Dr. Fauzia
Khan, Shri Javed Ali

Mahto, Shri Khiru
Maji, Shrimati Mahua
Mather Hisham, Shrimati Jebi
Mittal, Dr. Ashok Kumar
Noor, Shrimati Mausam
P, Shri Sandosh Kumar
Patil, Shrimati Rajani Ashokrao
Ramesh, Shri Jairam
Selvarasu, Shri Anthiyur P.
Shanmugam, Shri M.
Shukla, Shri Rajeev
Singh, Shri A. D.
Singhvi, Dr. Abhishek Manu
Sircar, Shri Jawhar
Siva, Shri Tiruchi
Sivadasan, Dr. V.
Somu, Dr. Kanimozhi NVN
Thakur, Shri Ram Nath
Tiwari, Shri Pramod
Wilson, Shri P.
Yajnik, Dr. Amee

श्री जयराम रमेशः सर, आपने 'subject to correction' नहीं बोला!

श्री सभापतिः बोला है। I think, we must immediately call emergency medical team. Everyone heard me loud and clear. ...*(Interruptions)*...

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Chairman, Sir, you did not specify whether ear doctor or something else. ...*(Interruptions)*...

MR. CHAIRMAN: I think, a friend is coming to his age now. ...*(Interruptions)*... Now, Shri Harnath Singh Yadav.

श्री हरनाथ सिंह यादव : माननीय सभापति जी..

MR. CHAIRMAN: Just say, "I introduce the Bill." That is all.

श्री हरनाथ सिंह यादव : महोदय, मैं प्रस्ताव करता हूँ कि वक्फ एक्ट, 1995 पारित किया जाए। ...(**व्यवधान**)... महोदय, मैं क्षमा चाहता हूँ। ...(**व्यवधान**)...

MR. CHAIRMAN: Harnath*ji*, you have to introduce the Bill. You sought leave of this House to introduce the Bill.

श्री हरनाथ सिंह यादवः माननीय सभापति जी, मैं केवल दो मिनट लूँगा। वक्फ एक्ट, 1995 अतार्किक है, असंवैधानिक है, अव्यावहारिक है। ...(**व्यवधान**)...

श्री सभापतिः नहीं, नहीं। Harnath*ji*, you sought leave to introduce the Bill. Are you introducing the Bill? ...*(Interruptions)*...

श्री हरनाथ सिंह यादव : अतः मैं आपके माध्यम से पूरे सदन से दलीय भावना से ऊपर उठकर मेरे द्वारा प्रस्तुत विधेयक के समर्थन की माँग करते हुए, पवित्र भाव से ... ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Member, are you introducing the Bill? ...*(Interruptions)*...

श्री हरनाथ सिंह यादव : देशहित में इस विधेयक को पुरःस्थापित करता हूँ। ...(**व्यवधान**)...

MR. CHAIRMAN: Are you introducing the Bill? ...*(Interruptions)*... Are you introducing the Bill? ...*(Interruptions)*...

श्री हरनाथ सिंह यादवः महोदय, मैं अपने इस बिल को देश हित में...

MR. CHAIRMAN: Are you introducing the Bill?

श्री हरनाथ सिंह यादवः महोदय, मैं विधेयक को पुरःस्थापित करता हूँ।

The Constitution (Amendment) Bill, 2023 (amendment of article 348)

MR. CHAIRMAN: The Constitution (Amendment) Bill, 2023 (Amendment of Article 348); Shri Harnath Singh Yadav to move for leave to introduce the Bill.

श्री हरनाथ सिंह यादव (उत्तर प्रदेश): महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.